

[Shri Mulayam Singh Yadav]

Minister that he should assure the country that now decision in this regard to Ayodhya would be taken in the court and not on roads so they should stop agitation there and Ayodhya should be handed over to Army and immediate action should be taken against the people who are creating tension over there as well as in the country. . . .(Interruptions)

THE PRIME MINISTER (SHRI ATAL BIHARI VAJPAYEE) : Mr. Deputy Speaker, Sir, opposition. . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : Will you please resume your seat ?

SHRI G.M. BANATWALLA (Ponnani) : Before the Prime Minister speaks, one request has to be made. Allow me to make a request to the Prime Minister. This is no confrontation. Only one request.

[Translation]

I do not want any confrontation, I have to make only one request, please give its reply. . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Banatwalla, let him speak. He wants to respond.

(Interruptions)

MR. DEPUTY SPEAKER : I have already given the floor to the Prime Minister. Shri Banatwalla, please take your seat.

(Interruptions)

MR. DEPUTY SPEAKER : Shri Mulayam Singh Yadav has given a notice of Adjournment Motion. That is why, I have given him the floor. He has asked him certain questions and he will respond to them. That is all.

(Interruptions)

SHRI G.M. BANATWALLA : Sir, there is no confrontation. I want to make only one request that the Government must intervene in the Supreme Court. . . .(Interruptions)

MR. DEPUTY SPEAKER : No, Shri Banatwalla. Please take your seat.

(Interruptions)

SHRI G.M. BANATWALLA : You do not allow me to make a request also.

MR. DEPUTY SPEAKER : No, it is not a question of request. I have allowed him because he has given a notice of Adjournment Motion. And there are two other Members to speak. We have to take up the discussion on Gujarat.

(Interruptions)

SHRI G.M. BANATWALLA : Sir, the Government must intervene in the Supreme Court and tell the Supreme Court that there should be no interference with the acquired land. This is the request that I am making. . . .(Interruptions)

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Deputy Speaker, Sir, the problem of Ayodhya is a complex one and efforts are being made to solve this problem. We have not been able to solve it. Owing to our slow judicial process Court has also not taken any decision as yet. Now I would like to tell about the latest position. Shri Mulayam Singh ji is not fair enough when he says that Ayodhya is burning. . . .(Interruptions) Now there is peace in Ayodhya. The situation is fully under control. I want to inform the House about the arrangement which have been made. At present, 41 companies of CRPF, 23 companies of PAC, 400 constables and 100 sub-inspectors of UP Police are deputed in Ayodhya. There are 80 security personnel are in one company. March is going on there. The people were facing difficulties due to restrictions but now restrictions have been relaxed. Now there is peace in Ayodhya and the Government is determined to maintain peace there.

Shri Ram Janam Bhumi Nyas had written a letter to the Government and demanded that they should be allowed to perform 'Yagya' on undisputed land which is now under the supervision of the Government. Besides this, Shri Ram Janam Bhumi Nyas had also informed the Government that it is ready to accept the decision of court in regard to Ayodhya and had also created its position in that letter. A new turn has come in Ayodhya dispute. Till now, Hindu Parishad and its other affiliated institutions used to say that this matter could not be settled in court because it is matter of loyalty. We rejected it. In NDA election manifesto and in the speech of President we had cleared that Ayodhya dispute could be solved only by two methods.

Firstly by having discussion with each other and if it is not solved by this then, we could ask the court to give its decision as early as possible. Ram Janam Bhumi Nyas has announced that it is bound to the decision of the court even if it goes against it. So there suggestion has no

connection with the disputed land. Undisputed land is concerned to the Government and the Government is doing its supervision. Legal advise has been taken and the matter has gone to the court. In between Government have also taken steps so that early decision could be taken in this matter. The announcement of "Nyas" that they will accept decision of court is an important announcement I urge the House as well as the citizens that they should accept the importance of this announcement and shall give their cooperation to solve this problem. Jagat Guru Shankaracharya of Kanchi Kam Koti had come to Delhi to solve this problem through discussion and had also talked to Muslim leaders. The atmosphere is favourable for discussion and the situation is improved. I want to capitalise on it. It would be good enough if this problem will be solved through discussion. As far as the question of worshipping is concerned on 15th the matter has now gone in court and will come for hearing on 13th Government have not given any approval to 'Nyas' for performing any programme there. We will wait for hearing of 13th and will see court's decision. We hope that court's decision would be helpful in final settlement of this problem. . . .(Interruptions)

SHRI G.M. BANATWALLA : You should also intervene the court and tell them that nobody could do interference in acquired land. . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : Shri Banatwalla, the hon. Prime Minister should first yield to you. This is not the way you can speak.

(Interruptions)

MR. DEPUTY SPEAKER : Nothing will go on record except the Prime Minister's speech.

(Interruptions)*

[Translation]

. . .(Interruptions)* . . .SHRI ATAL BIHARI VAJPAYEE : Mr. Deputy Speaker, Sir, there are various organisations, they have several leaders and have several spokesmen yesterday, leaders of "Imams" organisation had come to meet me.

He said something that I felt hurt. He said that you have handed over the temple to Vishwa Hindu Parishad (VHP) and the mosque to a Muslim leader. Now we have neither temple nor mosque, what should we do? In fact, what he said, there was auguish in that.

Efforts are being made to solve the problem. Your co-operation is needed. Nothing would be done and the Government would not let something done that would be against the verdict of the Court. But if the problem be solved by way of negotiation, it should be welcome and whole of the House should contribute in it. This is all for now. I want say.

[English]

SHRI G.M. BANATWALLA : My request to the Government in this. . . .(Interruptions) The hon. Prime Minister must respond to this.

[Translation]

SHRI VINAY KATIYAR : Mr. Deputy Speaker, Sir, I have given the notice regarding Bengal. . . .(Interruptions) Rambhakta Karsowaks in Bengal have been killed. . . .(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : I am trying to help. . . .(Interruptions)

[Translation]

SHRI G.M. BANATWALLA : . . .(Interruptions) You should intervene in the Supreme Court and inform them about the opinion of political parties. Sir, hon'ble Prime Minister had called an all party meeting in which we expressed our views. Our views should also be presented in the Supreme Court from the side of the Government. . . .(Interruptions) The Supreme Court should say on behalf of the Government that no interference would be allowed on acquired land at any cost. . . .(Interruptions)

[English]

SHRI SOMNATH CHATTERJEE : In the meeting called by the hon. Prime Minister, all of us agreed. . . .(Interruptions)

[Translation]

SHRIMATI BHAVNABEN DEVRAJBHAI CHIKHALIA (Junagarh) : Sir, hon'ble Banatwallaji is talking of the Supreme Court, what he did in Shahbano case. . . .(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please allow him to speak. He wants to have a clarification.